

ITEM NO.21 Court 4 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No.893/2020

(Arising out of impugned final judgment and order dated 27-03-2019 in BAIL APPLICATION No.1/2019 passed by the Special Judge, Designated Court for Rajasthan, Ajmer)

HAMEER UI UDDIN @ HAMID @ HAMIDUDDIN Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN Respondent(s)

(With appln.(s) for I.R. and IA No.10215/2020-EXEMPTION FROM FILING O.T.)

Date : 14-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. M. Shoeb Alam, Adv.
Mr. Farrukh Rasheed, AOR
Mr. Abu Bakr Sabbaq, Adv.

For Respondent(s) Mr. Vishal Meghwal, Adv.
Mr. Milind Kumar, AOR

Mr. Smarhar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 In pursuance of the previous orders of this Court dated 19 August 2021, 27 September 2021 and 10 December 2021, the trial has commenced and the process of recording the evidence is under way.

- 2 Mr M Shoeb Alam, counsel appearing on behalf of the petitioner states that the evidence of several witnesses has been recorded.
- 3 We direct the learned trial Judge to continue the process and endeavour the expeditious completion of the trial by 30 November 2022. The request of the petitioner for the grant of facilities which are admissible under the jail manual should be duly considered in accordance with law.
- 4 The Special Leave Petition is accordingly disposed of.
- 5 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(ANJU KAPOOR)
Court Master